

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA 393 of 2020 in CP(IB) 523 of 2018

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2020**

Name of the Company: Sanjay Gupta RP For Shiv Refoils & Cakes Pvt
Ltd

Section: 12A r.w 30A IBC, 2016

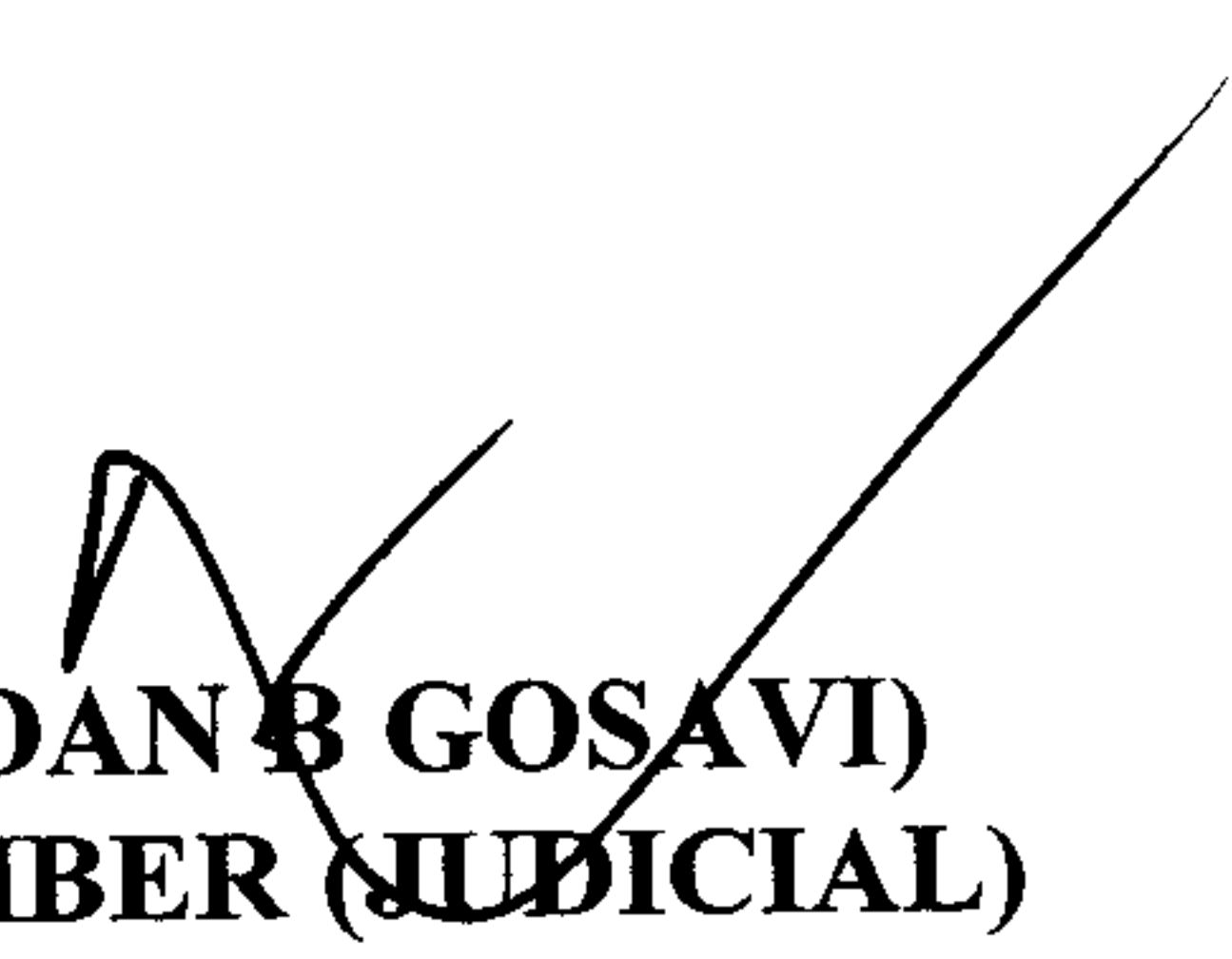
ORDER

Learned Counsel Mr. Aditya J Pandya appeared for the Applicant.

IA 393 is filed by RP for withdrawal of main CP under Section 12(a). Perused the record. Heard learned counsel. COC in its meeting dated 04.02.2020 passed Resolution for permitting the withdrawal by 100% votes. Since, COC has decided to withdrawal of the main CP on the ground of settlement, the application is allowed. Main CP stands withdrawal and disposed of.

Corporate Debtor stood free for rigours of C.I.R.P and I direct the RP to hand over all documents and papers to Corporate Debtor within two weeks.

Learned Counsel appeared for the Corporate Debtor.


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 20th day of July, 2020.